ITEM NO.25 COURT NO.1 SECTION XVI

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).15534/2023

(Arising out of impugned final judgment and order dated 15-06-2023 in MAT No. 909/2023 passed by the High Court at Calcutta)

THE STATE OF WEST BENGAL

Petitioner(s)

VERSUS

SOUMEN NANDY AND ORS

Respondent(s)

(FOR ADMISSION and I.R. and IA No.136312/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date: 21-08-2023 This petition was called on for hearing today.

CORAM:

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE J.B. PARDIWALA HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s)

Mr. Kapil Sibal, Sr. Adv.

Mr. Huzefa Ahmadi, Sr. Adv.

Mr. Sunil Fernandes, Adv.

Ms. Astha Sharma, AOR

Mr. Soumen Mohanty, Adv.

Mr. Srisatya Mohanty, Adv.

Ms. Anju Thomas, Adv.

Mr. Piyush Ray, Adv.

Ms. Aparajita Jamwal, Adv.

Mr. Srisanya Bandopadhyay, Adv.

Mr. Arka Kumar Nag, Adv.

Mr. Sanjeev Kaushik, Adv.

Ms. Mantika Haryani, Adv.

Mr. Shreyas Awasthi, Adv.

Mr. Himanshu Chakravarty, Adv.

Ms. Ripul Swati Kumari, Adv.

Mr. Bhanu Mishra, Adv.

Ms. Muskan Surana, Adv.

Mr. Saransh Bhardwaj, Adv.

Mr. Abhik Chimni, Adv.

Ms. Priyansha Sharma, Adv.

Ms. Diksha Dadu, Adv.

Ms. Rashmi Singh, Adv.

For Respondent(s)

Mr. S.V. Raju, A.S.G.

Mr. Mukesh Kumar Maroria, AOR

Mr. Zoheb Hussain, Adv.

Mr. Annam Venkatesh, Adv.

Ms. Sairica Raju, Adv.

Mr. Bikash Ranjan Bhattacharyya, Sr. Adv.

Mr. Rauf Rahim, AOR

Mr. Firdous Samim, Adv.

Mr. Ali Asghar Rahim, Adv.

Ms. Gopa Biswas, Adv.

Ms. Mousumi Hazra, Adv.

Ms. Payel Shome, Adv.

Ms. Aritra Bhattacharyya, Adv.

Ms. Sampriti Saha, Adv.

Ms. Purba Mukherjee, Adv.

UPON hearing the counsel the Court made the following O R D E R

- 1 We are not inclined to entertain the Special Leave Petition under Article 136 of the Constitution.
- 2 The Special Leave Petition is accordingly dismissed.
- 3 Pending application, if any, stands disposed of.

(SANJAY KUMAR-I) DEPUTY REGISTRAR (SAROJ KUMARI GAUR) ASSISTANT REGISTRAR